

were also made of violations of fundamental rights of freedom of worship.

(c) Government of Arunachal Pradesh have clarified that their freedom of Religion Act, as the very title suggests, allows freedom to practise any faith or religion. It is only conversion from one religion to another by questionable means that they wish to prevent. They have further stated that secularism and religious tolerance is practised in the Union Territory in full measure.

Workers' participation in Management

6045. SHRI M. V CHANDRASHEKARA MURTHY: Will the Minister of LABOUR be pleased to state:

(a) whether Government are considering to give Statutory support to the scheme for workers' participation in management of industries;

(b) if so, whether this scheme which was under the consideration of Government earlier has not been seriously implemented so far; and

(c) if so, whether Government have now decided to seriously consider ways and means to improve the implementation of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI MATI RAM DULARI SINHA): (a) Yes, Sir.

(b) and (c). Two schemes of workers' participation at shop floor/unit and plant/division levels—one for manufacturing and mining industries and the other for commercial and service organisations in the public sector are already in operation. The Central public sector undertakings have been advised to ensure effective implementation of these schemes. The State Governments have also been requested to ensure that these are implemented in their States by the public, private and co-operative sectors. According to

the available information, many public and private sector undertakings are implementing the schemes.

12 00 hrs.

RE. MOTION FOR ADJOURNMENT REPORTED CONSTITUTIONAL CRISIS IN ASSAM

SOME HON. MEMBERS: Sir, what about our adjournment motion?

PROF MADHU DANDAVATE (Rajapur): Sir, I want to raise a constitutional point.

MR. SPEAKER: I will call one by one the hon. Members who have given notice. First, I will take up the adjournment motion on which you can raise your constitutional point. Then I would like to listen to the other viewpoint also.

SHRI GEORGE FERNANDES (Muzaffarpur): Sir, are you accepting the adjournment motion?

MR. SPEAKER: I am going to listen and then I shall decide what I have to do. I want to satisfy myself and then I will decide and give my ruling.

SHRI ATAL BIHARI BAJPAYEE (New Delhi): Kindly read out the text of the adjournment motion.

SHRI SATISH AGARWAL (Jaipur): Sir, be kind enough to read out the text of the adjournment motion.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, this matter came up before the House once and as per the direction then the text of the adjournment motion cannot be read out.

MR. SPEAKER: I am not reading. I am listening.

(Interruptions)**